

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00812/2019**

**Dated Tuesday the 23<sup>rd</sup> day of July Two Thousand Nineteen**

**CORAM: HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

V.Vasudevan,  
Kumaran Kudil,  
No. 7, Second Cross,  
Raja Rajeswari Nagar,  
Pondicherry 605011.

....Applicant

(Party in person)

Vs

1. The Central Provident Fund Commissioner,  
Employees Provident Fund Organisation,  
Head Office, 14, Bhikaji Cama Place,  
New Delhi 110066.
2. The Additional Central Provident Fund Commissioner,  
EPFO, Zonal Office, 37, Royapettah High Road, Royapettah,  
Chennai 600014.
3. The Regional Provident Fund Commissioner,  
EPFO, Regional Office,  
101, 100 Feet Road,  
Mudaliarpet, Pondicherry 605004.

....Respondents

**ORAL ORDER****(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

"a. the respondents may be directed to release the entitled provisional pension from 26.01.2017 to date along with interest at the rate of 12 percent which is very nominal as the respondents collect the same from their customers as provided under Section 7-I of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 for all belated payments made to the Fund towards Administrative charges from which the staff of the respondents were paid with their services benefits like salary, pension etc.

b. to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. When the matter is taken up for hearing, the applicant appearing in person produces a copy of the representations dt. 29.05.2017 & 04.07.2019 for grant of provisional pension. He would be satisfied if the representations are considered within a time limit to be stipulated by the Tribunal.
3. Keeping in view the limited submission made, **we deem it appropriate to direct the competent authority to consider the representations of the applicant dt. 29.05.2017 & 04.07.2019 in the light of relevant rules and regulations and pass a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.**
4. OA is disposed of at the admission stage.

**(T.Jacob)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**23.07.2019**

SKSI